

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 51718 of 2019

(Arising out of Order-in-Appeal No. 86(SM)CE/JPR/2019 dated 30.03.2019 passed by Commissioner, Central Excise & CGST Commissionerate, Jaipur)

M/s Ravi International

..... Appellant

VERSUS

**Commissioner, Central Excise & Service Tax,
Jaipur**

..... Respondent

APPEARANCE:

None for the Appellant

Shri O.P. Bisht, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51139/2022

DATE OF HEARING/DECISION: December 01, 2022

JUSTICE DILIP GUPTA

The learned authorized representative appearing for the Department points out that a discharge certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**